IN THE HIGH COURT OF JUDICATURE AT BOMBAY CRIMINAL APPELLATE JURISDICTION

ANTICIPATORY BAIL APPLICATION NO. 1984/2021

Adnan Iqbal Moulvi

.....Applicant

V/s.

The State of Maharashtra and anr.

....Respondents

Mr. Ali K. Khan Deshmukh a/w. Mr. Harsh Sheth, Advocate for the applicant.

Mr. Amit A. Palkar, APP for State-respondent no.1.

Ms. Yogita Joshi, Advocate for respondent no.2.

CORAM: SANDEEP K. SHINDE, J.

Tuesday, 24th August, 2021.

<u>P.C.</u>:

- 1. Heard learned Counsel for the applicant and learned APP for State and learned Counsel for respondent no.2.
- 2. Applicant who has been arrayed as accused in Crime No.525/2021 registered with Oshiwara Police Station for the offences punishable under Section 498A of the Indian Penal Code and Section 4 of the Muslim Women (Protection of Rights) Act, 2019 at the instance of his wife, seeks pre-arrest bail.

- 3. The learned Sessions Judge, in para-10 of his order has observed that, applicant and the complainant were blaming each other for the marital discord and therefore it is matrimonial dispute. The only ground on which, the applicant was denied pre-arrest protection is, that the ornaments of the complainant are in the custody of the applicant, for which according to the learned Judge, detail investigation is necessary.
- 4. Having regard to the general nature of allegations against the applicant and his relatives that, they were demanding money from her and for not fulfilling their demands, she was subjected to harassment, in my view, it is possible to settle the disputes and differences through mediation.
- 5. Learned Counsel appearing for the complainant, seeks time to verify and take instructions. Time granted. Stand over to 9th September, 2021.
- 6. Till then, in the event of arrest the applicant bail in C.R. No.525/2021 registered with Oshiwara Police Station, he shall be released on bail on executing P.R. bond for the sum of Rs.25,000/- (Rs. Twenty Five Thousand only) with one or more sureties in the like sum.

- 7. The applicant shall report to the Investigating Officer as and when required till further orders and co-operate in the investigation.
- 8. The applicant shall furnish his permanent residential address and contact number to the Investigating Officer forthwith.
- 9. The applicant shall not tamper with the evidence or attempt to influence or contact the complainant, witnesses or any person concerned with the case.
- 10. Stand over to 9th September, 2021 for further consideration.

(SANDEEP K. SHINDE, J.)